

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 152 OF 2019 &
IA NOS. 559 & 1346 OF 2019

Dated : 23rd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Global Energy Pvt. Ltd.

...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr....Respondent(s)

Counsel for the Appellant (s): Mr. Hemant Singh
Mr. Lakshyajit Singh Bagdwal
Mr. Nishant Kumar

Counsel for the Respondent (s): Mr. S.K. Rungta, Sr. Adv.
Ms. Pratiti Rungta
Mr. Sumit Pargal

Mr. Anup Jain
Ms. Rama Sitaraman for R-2

ORDER

IA No. 1346 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 39 days in filing the reply is condoned.

Application is disposed of.

APPEAL NO. 152 OF 2019

Admit.

Rejoinder, if any, shall be filed within two weeks' time i.e. on or before 07.08.2019 with advance copy to the other side.

List the matter on **29.08.2019**. Interim order, if any, shall continue till next date of hearing.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk